

**GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA  
UNSTARRED QUESTION NO. 1509  
TO BE ANSWERED ON WEDNESDAY, THE 10<sup>th</sup> FEBRUARY, 2021**

**Fast Track Courts for Rape Cases  
1509. MS. RAMYA HARIDAS:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) Whether the government has come up with a proposal to set up special Fast Track Courts (FTCs) across the country to try rape cases as part of a larger scheme to strengthen infrastructure for better investigation and swift prosecution in such cases and if so, details thereof;
- (b) Whether the Ministry has prepared a draft scheme for setting up of such special FTCs to try rape cases; and
- (c) if so, the details thereof ?

**A N S W E R**

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a to c): Government is implementing a scheme for setting up of 1023 Fast Track Special Courts (FTSCs) with 389 exclusive Prevention of Children from Sexual Offences (e POCSO) Courts across the country for time bound

trial and disposal of cases related to rape and POCSO Act. This Centrally Sponsored Scheme (CSS) started in Oct 2019. There are 609 functional FTSCs including 331 exclusive POCSO courts which disposed 36,982 cases up to December, 2020 as per inputs received from the High Courts. Central Share of Rs. 140.00 Crore was disbursed during FY 2019-20 and Rs. 89.89 Crore so far during FY 2020-21 for FTSCs.

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